

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

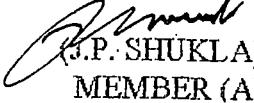
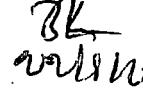
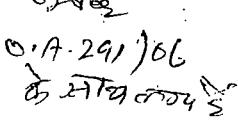
APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><b>20.09.2006</b></p> <p><b><u>OA No. 374/2006</u></b></p> <p>Mr. C.B. Sharma, Counsel for applicant.</p> <p>Issue notices to the respondents. Notices need not be issued as Mr. V.S. Gurjar, Advocate, has accepted the notices on behalf of the respondents. Since the issue involved in this case is identical to the issue involved in OA No. 259/2006, Biswajit vs. Union of India &amp; Others in which pleadings are complete and arguments has been heard and judgement reserved. <u>Judgement</u> in this case is also <u>Reserved</u>.</p> <p> J.P. SHUKLA MEMBER (A)</p> <p> (M.L. CHAUHAN) MEMBER (J)</p> <p>AHQ</p> <p><u>22/9/06</u></p> <p>Order has been pronounced today in the open Court by  B.L. 2006</p> <p> C.A. 291/06 2006</p>